

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

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C.P. 86/92 in

Original Application No.118/91

Tribunal's Order

Dated: 25.9.92


Applicant in person. Shri A.I. Bhatkar, for Mr. M.I. Sethna, counsel for the respondents.

The complaint in this application is that the direction given by this Tribunal in its order dated 3.2.92 has not been carried out. A reply has been filed on behalf of respondents.

In substance the direction given by this Tribunal was that the result of the interview of the applicant which had been kept in a sealed cover shall be opened and the respondents shall declare the result. They were also directed that, if upon the declaration of the result, the applicant had been found fit he shall be given promotion and all the consequential benefits.

The applicant, who appears in person, does not dispute the fact that in pursuance of the direction the sealed cover was opened. He also does not dispute the fact that he has received the communication that upon the opening of the sealed cover it was discovered that he was not found fit. Therefore, the directions given by this Tribunal have been carried out in their entirety. The applicant has vehemently ^{ten}conded that, he having been found unfit by the D.P.C., his matter should not have kept in the sealed cover, instead the result should have declared then and there. According to him, the authority concerned acted illegally in placing his matter in a sealed cover. Be that as it may, the said illegality has no relevance with the contempt proceedings.

C.P. 86/92 is rejected. We, however, make it clear that it will be open to the applicant to file a fresh application, if he feels aggrieved and if he is so advised.


(M.Y. PRIOLKAR)
MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN

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